Tribal Advisory Committee

*1535. Shri Bangshi Thakur: Will the Minister of Home Affairs be pleased to state:

(a) whether any Department or Committee formed by Government exists in Tripura to look after the interests of the Backward Classes, Scheduled Castes and Scheduled Tribes of Tripura;

(b) if so, what is the percentage of the Backward Classes, Scheduled Castes and Scheduled Tribes represented on that Department or Committee; and

(c) what are the suggestions or recommendations made by the Department or the Committee so far and with what effect?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir A Committee has been formed to advise the Administration in matters pertaining to the welfare of the Scheduled Tribes. There is also a Department in charge of the work for the welfare of backward classes.

(b) Till recently 78 per cent of the members of the Tribal Advisory Committee belonged to tribal communities.

(c) A statement is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 2]

Shri Bangshi Thakur: May I know whether the Tribal Advisory Committee mentioned by the Minister has any function in Tripura also?

Mr. Speaker: Has the Tribal Committee any jurisdiction over Tripura?

Shrimati Alva: The Committee relates to Tripura.

Shrimati Renu Chakravartty: There is a Central Advisory Board for Harijan and Tribal Welfare. I want to know whether the recommendations made by the Committees which are appointed at the States are sent to the Board at the centre and whether there is any connection between the Central Board and the State Boards.

Shrimati Alva: There is bound to be connection because there is a local administration and the Committee that operates there advises the local administration, and they, in turn, advise the Centre.

Shri Dasaratha Deb: In the statement, which has been laid on the Table, it is stated that 40 boarding houses are to be constructed in the Second Five Year Plan and 12 more will be constructed under the Centrally sponsored programme, in addition to the existing 37 hostels. May I know how many of these boarding houses will be located at such places where there are high schools so that the students of the boarding houses may be able to get their education in the secondary schools?

Shrimati Alva: We welcome the suggestion from the hon. Member.

Mr. Speaker: They are all suggestions?

Shri Dasaratha Deb: Not suggestions. In the statement, which has been laid on the Table, it is stated that co-operative and collective methods for rearing pig buffaloes should be introduced. As war is in operation there, may I know whether any such co-operatives have been established and, if so, their number.

Shrimati Alva: I have not followed the question.

Mr. Speaker: He wants to know the number of co-operatives for rearing pigs and buffaloes.

Shrimati Alva: I have not got the exact number of co-operatives for rearing pigs and buffaloes. If the hon. Member wants, I can supply it.

Shri Thimmalah: May I know whether all the States have formed the Harijan Welfare Advisory Committees, whether the Central Advisory Committee has been re-constituted and how many appointments have they made? **Shrimati Alva:** The Central Advisory Committee has been reconstituted and the information has been placed on the Table.

Shri Bangshi Thakur: May I know 'how many boarding houses have been 'established so far out of the provision made in the Second Five Year Plan?

Shrimati Alva: There is provision for 40 boarding houses.

National Laboratories

*1587. Shri E. S. Lal: Will the Minister of Education and Scientific Research be pleased to state the steps taken or proposed to be taken by Government to disseminate scientific knowledge acquired by the National Laboratories to common man?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): A statement giving the required information is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 3].

श्री रालशंकर लाख : ये जो पीरिया-डीकल्स है, जरनल ग्राव साइंटिफिक एंड इंडस्ट्रियल रिसर्च, विज्ञान प्रगति ग्रौर काउ सिल ग्राव साइंटिफिक एंड इंडस्ट्रियल रिसर्च न्यूज, इनको कम्युनिटी प्रोजेक्ट, नेशनल एक्सटेंशन सरविस ब्लाक्स भौर डिस्ट्रिक्ट प्लानिंग कमेटीज को भेजा जाता है?

Shri M. M. Das: I have got no information. I will enquire.

Police Manual

*1588. Shri Yajnik: Will the Minister of Home Affairs be pleased to state:

(a) whether Government is considering suitable amendments in the Statutory and Departmental rules set out in Police Manuals or elsewhere in regard to firing on unarmed crowds; and

(b) whether a copy of the proposed amendments or new rules to be followed in police firings all over India will be laid on the Table?

The Minister of State in the Ministry of Home Affairs (Shri-Datar): (a) and (b). This matter has been fully examined. No amendments in the rules have been made. Suitable instructions have been issued to ensure that the firing by the police is not resorted to except when absolutely necessary and after other methods have proved ineffective.

Shri Yajnik: May I know if the practice of using dumdum bullets and dumdum rifles is now being discontinued in all the police firings which are made?

The Minister of Home Affairs (Pandit G. B. Pant): We have suggested that muskets should be used on such occasions and not rifles.

Shri Yajnik: Is it not a fact that in the two firings in the Bombay State and in the Bhangi Colony dumdum bullets have been used?

Pandit G. B. Pant: I do not think they were dumdum bullets.

Shri B. K. Gaikwad: What bullets were they?

Pandit G. B. Pant: Anything but dumdum

Shri V. P. Nayar: May I know whether there is any rule by which, when the police open fire, they do it only in such a way as to hit the persons below the knee and whether the Government are trying to enforce the rule, because we find in several cases, they hit in the chest and even people even in the first and second floor?

Pandit G. P. Pant: The rule formerly was that they should hit not below but high up so that the men may feel that if they did not run away, then, there will be serious and grave danger for them. But, we are considering if the rules should not be amended so that the hit may be below and not high up.